

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Friday 14th July, 2017

No. 321

HIGH COURT OF SIKKIM
GANGTOK

No. 23 /HCS

Date: 06.07.2017

NOTIFICATION

The High Court of Sikkim hereby makes the following amendments to "The Gender Sensitization & Sexual Harassment of Women at the High Court (Prevention, Prohibition and Redressal) Regulations, 2013."

1. (I) These Regulations may be called the Gender Sensitization & Sexual Harassment of Women at the High Court and Subordinate Courts of Sikkim (Prevention, Prohibition and Redressal) Amendment Regulations, 2017.
- (II) They shall come into force from the date of publication in the Official Gazette.
2. (I) In Section 2, clause (a), after the words 'High Court' and before the words 'any female', the words "and the Subordinate Courts" shall be inserted. Similarly, after the words 'High Court' and before the word 'precincts', the words "or Subordinate Courts", shall be inserted.
- (II) In Section 2, clause (b), after the words 'Chief Justice', semi-colon (;) shall be deleted and the phrase "and in relation to the Subordinate Courts, the District Judge of the respective district", shall be inserted.
- (III) In Section 2, clause (c), after the words 'High Court' and before the words 'Gender Sensitization', the words "or Subordinate Court", shall be inserted and after the word 'GSICC', semi-colon (;) shall be deleted and the words "as the case may be", shall be inserted.
- (IV) In Section 2, clause (d), after the words 'Chief Justice of the High Court', semi-colon (;) shall be deleted and the words "and "District Judge" in context of the present Regulations means the District and Sessions Judge of the concerned District Court", shall be inserted.
- (V) In Section 2, clause (f), after the words 'High Court' and before the words 'Gender Sensitization', the words "/Subordinate Courts" and after the words 'Regulation 4', semi-colon (;) shall be deleted and the words "as the case may be", shall be inserted.
- (VI) In Section 2, clause (l), after the words 'the Hon'ble Chief Justice', the phrase "and 'Subordinate Courts of Sikkim precincts' means the whole premises of the Subordinate Courts including the buildings, open grounds, parking, canteen, Bar-rooms, and/or any

other part of the premises under the control of the concerned District Judge", shall be inserted .

3. In Section 3 after the words 'High Court' and before the words 'of Sikkim' , the words "and the Subordinate Courts" , shall be inserted.

4. (I) Under Chapter II in Section 4, Sub-Section (1) after the words 'High Court' and before the word 'GSICC', the words "and the Subordinate Courts" , shall be inserted. Similarly, after the words 'High Court' and before the word 'precincts', the words "and the Subordinate Courts" ,shall be inserted .

(II) In Section 4, Sub-section 2, after the words 'High Court' and before the words 'Gender Sensitization', the words "/Subordinate Courts" and after the word 'GSICC' and before the words 'which shall', the words "as the case may be" , shall be inserted.

(III) In section 4, sub-section (2) clause (a), after the words 'High Court' and before the words 'in terms of the', the words "/District Courts" , shall be inserted. Similarly in Section 4, sub-section (2) clause (b), after the words, 'the Hon'ble Chief Justice' and before the words 'one of whom being a woman', the comma (,) shall be deleted and substituted by the words "/District Judge of the respective district, as the case may be".

(IV) In section 4, sub-section (2) clause (e), after the words 'woman member' and before the word 'being', the words "In relation to the High Court", shall be inserted. Under the same clause, after the words 'Deputy Registrar', the semi-colon (;) shall be deleted and the sentence "and in relation to the Subordinate Courts being an employee of the Subordinate Courts not below the rank of Administrative Officer/Office Superintendent or Accounts Officer" shall be inserted.

(V) In Section 4, sub-section 2 clause (f), after the words 'Chief Justice' and before the words 'from person', the words "/District Judge" , shall be inserted.

(VI) In Section 4, sub-section 2 clause (g), after the words 'High Court' and before the words 'not below', the words "/Subordinate Courts" and after the words 'Deputy Registrar' and before the words 'to be', the words "of High Court/Peshkar Grade II of the Subordinate Courts" , shall be inserted. Similarly, in the same clause, after the words 'the Hon'ble Chief Justice' and before the words 'who shall function', the words "/District Judge; as the case may be" , shall be inserted.

(VII) In Section 4, sub-section 2 clause (h), after the words 'the Chief Justice' and before the words 'may deem', "/District Judge" , shall be inserted.

5. In Section 4, sub-section 4 clause (e), after the words 'the Chief Justice' and before the words 'has so abused', the words "/District Judge as the case may be" and after the words 'Chief Justice' and before the words 'and the vacancy', the words "/District Judge" , shall be inserted.

6. In Section 5, after the words 'High Court' and before the words 'Judge-Member', the words "/Subordinate Courts" and after the words 'Chief Justice' and before the words 'in that regard', the words "/District Judge" , shall be inserted.

7. In the third paragraph of Section 6, sub-section 7, after the words 'Chief Justice' and before the words 'and the vacancy so', the words "/District Judge, as the case may be" , shall be inserted.

- 8. Similarly, in Section 6, sub-sections 8 and 9 after the words 'the Chief Justice', the words "/ District Judge" , shall be inserted.
- 9. In Section 7, sub-section 1, after the words 'the High Court', the words "and Subordinate Courts of Sikkim" shall be inserted, Similarly, in Section 7 sub-section 2 clauses (i) & (ii) , sub-section 3 and sub-section 4, after the words 'High Court', the words "/Subordinate Courts", shall be inserted. In Section 7, sub-section 2 clause (iii), after the words 'Chief Justice' and before the words 'which shall be', the words "/District Judge as the case may be" shall also be inserted.
- 10. In Section 8, sub-section 1, after the words 'High Court' and before the words 'of Sikkim', the words "or Subordinate Courts", shall be inserted.
- 11. In Section 11, sub-section 1 clause (b) and sub-section 2 clause (a) after the words 'High Court', the words "/Subordinate Courts" shall be inserted. Similarly, in Section 11 Sub-section 2 and 5, after the words 'Chief Justice', the words "/District Judge", shall be inserted.

Further, in Section 11 sub-section 3, after the words 'Chief Justice of' and before the word 'within', the word 'India' shall be deleted and substituted by the words "the High Court or District Judge of the Subordinate Court as the case may be".

- 12. In Sections 12, 13, 18 and 23, after the words 'Chief Justice', the words "/District Judge" , shall be inserted.
- 13. In Section 15 after the words 'the High Court' and before the word 'shall' the words "/Subordinate Court" and in clauses (a),(b),(c),(d) of the same section after the words 'High Court', the words "/Subordinate Court", shall be inserted.

By order,

REGISTRAR GENERAL